

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-301
IB-2200/ND/2019

IN THE MATTER OF:

M/s Baba Deep Singh Shuttering Pvt Ltd.

Vs

M/s A & A Infracon Pvt Ltd.

....Applicant

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 22.11.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

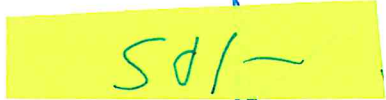
PRESENT:

For the Applicant : Adv. Annie Rais

For the Respondent : Adv. R.K. Gupta

ORDER

Ld. Counsel for the respondent has put in appearance and prays for some time to file the reply. Last opportunity is being given to file the same after serving advance copy of the reply upon the Ld. Counsel for the petitioner. No further adjournment will be given. List the case for 26.11.2019.


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

CG